

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 05th September, 2013

No. 199 A: Shri Abhimanyu Kumar, Judicial Magistrate, Hazaribagh is appointed as Civil Judge (Junior Division) permanent Court, Hazaribagh and is vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2002 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction amounting to Rs. 1,00,000/- within the local limits of Hazaribagh Munsifi.

Sri Kumar is also vested with the powers of a Judge of the Court of small causes for the trial of suits of Rs. 1,000/- within the local limits of Hazaribagh Munsifi, cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The aforesaid powers should not, however, be exercised by Sri Kumar unless it is published in the Jharkhand Gazette or in the District Gazette.

By order of the Court,

Sd/- A.V.Singh

Registrar General

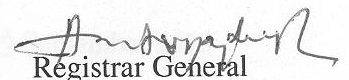
Memo No. _____ /Apptt dated Ranchi the _____ September, 2013

Copy forwarded to the Superintendent, Government Printing Press, Doranda, Ranchi with a request to publish the same in the forthcoming issue of Jharkhand Gazette.

Sd/- A.V.Singh
Registrar General

Memo No. 9281-82 /Apptt dated Ranchi the 05th September, 2013

Copy forwarded to the Central Project Co-ordinator, e-court project and I/c NIC Cell, High Court of Jharkhand, Ranchi with a request to post the same on the official website of the High Court of Jharkhand.


Registrar General

HIGH COURT OF JHARKHAND
NOTIFICATION

THE 05th September, 2013

No. 198 A: The judicial officers named in Column no. 02 are appointed as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below in addition to the work earlier assigned to them.

As mentioned in Column no. 04, the officers concerned are also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2002 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officers concerned are also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officers concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1987.
01	02	03	04
1.	Sri Koushik Mishra, J.M.-cum-Judge-In-charge, Latehar	a) Civil Judge (Junior Division) b) Latehar c) Latehar	a) Rs. 1,00,000/- within the local limits of Latehar Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Latehar Munsifi
2.	Sri Shankar Kumar Maharaj, Judge-In-charge-cum J.M., Lohardaga	a) Civil Judge (Junior Division) b) Lohardaga c) Lohardaga	a) Rs. 1,00,000/- within the local limits of Lohardaga Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Lohardaga Munsifi

By order of the Court,
Sd/- A.V. Singh
Registrar General

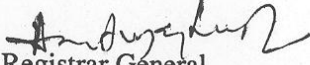
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Sd/- A.V.Singh
Registrar General

Memo No. 9266-67 /Apptt dated Ranchi the 05th September 2013

Copy forwarded to the Central Project Co-ordinator, e-courts Project and I/c NIC Cell, High Court of Jharkhand, Ranchi with a request to post the same on the official website of the High Court of Jharkhand.


Registrar General